

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 642 of 2019

IN THE MATTER OF:

**AM Clean Air Engineering Pvt. Ltd. Rep.
by Mr. P. M. Mahendran**

...Appellant

Versus

Dr. L. Natarajan, IRP & Ors.

...Respondents

Present

**For Appellant: Mr. R. Prabhakaran and Mr. Kathiravan Narayanassamy,
Advocates.**

**For Respondent: Ms. Priyanka Ghorawat, Mr. Raghav Magwaha and Mr.
Israr Ahmed Advocate for R.P
Mr. Jurtine George Avocate for Presented R.P.**

ORDER

24.07.2019 Mr. Jurtin George, Advocate appears on behalf of the Resolution Professional (1st Respondent) and informed that Dr. L. Natarajan (Interim Resolution Professional) is now replaced by Mr. Tharuvai Ramachandran Ravichandran in place of 1st Respondent-Dr. L. Natarajan. Mr. Tharuvai Ramachandran Ravichandran, (Resolution Professional) also present in the Court.

In the circumstance, we allow the appellant to correct the cause title of the paper books. Let the name of Mr. Tharuvai Ramachandran Ravichandran

be substituted in place of 1st Respondent-Dr. L. Natarajan. Necessary corrections be made in course of the day.

Ms. Priyanka Ghorawat, Advocate appears on behalf of the 2nd Respondent. She may file reply affidavit within 10 days. Rejoinder, if any, be filed within a week thereof.

Post this appeal 'for admission (After Notice)' on 13th August 2019.

Appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

mohan/gc/